

(d) If so, the time by which the construction work on the projects is likely to commence?

THE MINISTER OF POWER, MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF NON-CONVENTIONAL ENERGY SOURCES (SHRI P.R. KUMARAMANGALAM): (a) to (d) A proposal has been received from UPSEB for a loan of Rs. 500 crs. to Rs. 600 crs. for the Maneri Bhali Stage-II (4 x 76 MW) Hydro Electric Project. The proposal is under scrutiny of Power Finance Corporation. UP Govt./UPSEB has been requested to provide its necessary inputs/information so that a final decision can be taken.

[English]

Industries Spreading Pollution

898. SHRI JANG BAHADUR SINGH PATEL:
SHRI ASHOK NAMDEORAO MOHOL:
SHRI A. VENKATESH NAIK:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the number of industries closed down for not maintaining their pollution control devices as recommended by the Central Pollution Control Board, State-wise;

(b) the steps being taken by the Government to implement the notices issued by CPCB in this regard;

(c) the number of workers affected as a result thereof; and

(d) the steps being taken by the Government for the betterment of those workers?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI BABU LAL MARANDI): (a) The Central Pollution Control Board (CPCB) has issued directions under Section 5 of the Environment (Protection) Act, 1986 for closure/not to restart, to 11 industries in six States, as detailed below:—

State	No. of units
Andhra Pradesh	01
Gujarat	03
Madhya Pradesh	02
Maharashtra	02
Punjab	02
Rajasthan	01

(b) Government is pursuing the industries to instal the necessary pollution control facilities and to abide by the prescribed standards.

(c) The workers remain on the rolls of the industries during the closure period, as such no adverse effect on workers have come to the notice of the Government.

(d) The Government ensures that the industry provides necessary facilities including health care and other benefits to the workers.

MOU with Qatar for Import of Natural Gas

899. SHRI M. BAGA REDDY:
DR. T. SUBBARAMI REDDY:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether India has signed a Memorandum of Understanding (MoU) with Qatar for long term import of the liquified natural gas;

(b) if so, whether any agreement has been signed between Qatar General Petroleum Corporation and Gas Authority of India Limited in this regard;

(c) if so, the main features of the agreement and the extent to which it is likely to be beneficial to India; and

(d) the time by which it is likely to be made effective?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR): (a) Yes, Sir.

(b) Petronet LNG Ltd. — a Joint Venture Company (JVC) of GAIL, ONGC, IOCL & BPCL and RasGas — a JVC of QGPC & Mobil of Qatar have signed the Heads of Agreement, which will be the basis for the Long-Term LNG Supply Contract.

(c) and (d) RasGas will supply for a period of 25 years, 5.0 and 2.5 million tonnes of LNG per annum respectively, for terminals at Dahej (Gujarat) and Cochin (Kerala) from 2002-03. This will help in meeting the demand of natural gas in Power, Fertilizer and other industrial sectors.